

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

9

OA No.2330/2001

New Delhi, this the 10th day of September, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Shri SWARN Singh Basra,  
Retired DANICS officer,  
Govt. of NCT of Delhi.

... Applicant

(By Advocate:R.N. Saxena)

V E R S U S

1. Union of India through  
the Chief Secretary,  
Govt. of N.C.T. of Delhi,  
5-Shyam Nath Marg,  
Delhi-51.
2. The Director (Vigilance)  
Directorate of Vigilance  
Govt. of N.C.T. of Delhi  
Room No.122-125, Old Sectt.,  
Delhi-54.

... Respondents

O R D E R (ORAL)

Heard Shri R.N. Saxena, learned counsel for  
the applicant.

2. The grievance of the applicant is that he  
retired from service on superannuation on 30.9.1989.  
A disciplinary proceeding was taken up under Rule 9 of  
the Pension Rules and despite on the expiry of about  
12 years, the same is yet to be disposed of with the  
result, the applicant has not been provided his  
retiral benefits. It is also stated that other  
co-defaulters have also been exonerated from the  
charges and the applicant has meted out a hostile  
discrimination.

(2)

3

3. In this view of the matter, the respondents are directed to take up the matter of the applicant for expeditious disposal of disciplinary proceedings with Ministry of Home Affairs and persuade them to pass a final order within a period of three months from the date of receipt of a copy of this order.

4. The present OA is disposed of at the admission stage itself in terms of the aforestated directions and with a liberty to the applicant to approach this Court again if so advised and in accordance with law, in the event of respondents order being adverse to him. No costs.

5. Registry is directed to sent a copy of this OA along with this order to the respondents.

S. Ram  
(SHANKER RAJU)  
MEMBER(J)

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